

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
 O.A. No. 3486/96.
C.A. 1306/96.

Dt. of Decision : 04-11-96.

1. G.Yadagiri
 2. D.Gandaish

.. Applicants.

VS

1. The Divisional Rly. Manager(Per),
 SE Railway, Sec(bad).

2. Basava Lingam
 3. Rajalingu
 4. Asalu
 5. A.Saraiah
 6. Srirang
 7. Ramchander
 8. A.Yadagiri
 9. P.Rajaiah
 10. Gangijedla
 11. Ch.Kanakaram

12. P.Basad
 13. N.Yadagiri
 14. P.V.Jagnnadha Rao
 15. Komaraiah

.. Respondents.

Counsel for the Applicants : Mr. Akella Srinivas

Counsel for the Respondents : Mr.V.Bhimanna, Addl.CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

ORDER

ORAL ORDER BY HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

Heard Mr.A.Srinivas, learned counsel for the applicants and Mr.V.Bhimanna, learned counsel for the respondents.

2. This OA is filed challenging the list of candidate selected for the post of PWM/DTM vide memorandum No.CP/535/PWM/Engg/Pt.III. dated 28-10-96 (Annexure-V). After hearing ~~this~~ case for some time the learned counsel for the applicants submitted that he is not pressing this OA but he will approach the departmental authorities by submitting representations in this connection. In view of the above submission, the application is dismissed as not pressed. However this dismissal will not stand in the way of the applicants to approach the ~~highest~~ authorities in the railways by submitting representation in this connection. No costs.

(B.S. JAI PARAMESHWAR)

MEMBER (JUDL.)

4.11.96

(R. RANGARAJAN)
 MEMBER (ADMN.)

Dy. Registrar (3)
 21/96

spr

Dated : The 04th Nov. 1996.
 (Dictated in the Open Court)

8/11/96 (21)

Off 1300/96

Typed By
Compared by

TYDZNG

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN M(A)
Hon Mr. B. S. Jai Dhameswar M(L)

DATED:

4/11/96

ORDER/JUDGEMENT
R.A.C.P./M.A.NO.

O.A. NO.

1300/96

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLR

II COURT

